

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10107/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

(only SLP CRL. NO. 10108 OF 2018 is to be listed before Hon'ble Judge-in-Chambers for orders )

WITH

SLP(Cr1) No. 10108/2018 (II)

Date : 16-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
[IN CHAMBER]

For Petitioner(s)

Mr. Vishwa Pal Singh, AOR  
Mr. Kamlesh Maurya, Adv

For Respondent(s)

Mr. S. S. Nehra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Ld. Counsel appearing for the State of Uttar Pradesh submits that respondent Ram Singh was released long back on the basis of the Government order dt. 26 January, 1999. Therefore, this matter has become infructuous . In view of such submission, the SLP filed by State of Uttar Pradesh stands closed. The connected applications, if any, shall also stand disposed of.

(MANASWINI DEVI SHARMA)  
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)  
COURT MASTER (NSH)